

(c) and (d). The additional compensation (enhancement) to the farmers is assessed by the Addl. District Judge under the provisions of the Land Acquisition Act, 1894 as amended in 1984. The Act provides that the land owners whose land has been acquired can prefer an appeal with the Court of the Addl. District Judge for enhancement of compensation awarded by the Land Acquisition Collector. Therefore, the question of payment of additional compensation by the Government over and above the amount awarded by the Addl. District Judge does not arise.

[English]

Short supply of edible oils

312. SHRI K. MANVENDRA SINGH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether short supply of edible oils was made to the Fair Price Shops in the Country after the general election; and

(b) if so, the reasons therefor?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). No, Sir. Monthly allocations of edible oil in the PDS are made keeping in view the overall availability of indigenous oils. Supplies through PDS are supplemental in nature and are not intended to meet the total requirement of the consumers. Gener-

ally, by December, the festival season is over, and with the arrival of fresh indigenous oils in the market, relatively lower allocations are made.

Salt Iodisation and Ban on Kesari Dal

313. SHRI K. MURALEEDHARAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the policy of Government regarding iodisation of edible salt and the ban on Kesari Dal;

(b) whether non-iodised salt has been banned in the States like Madhya Pradesh and Rajasthan;

(c) if not, the reasons therefor;

(d) whether Kesari Dal is still being sold in many States; and

(e) if so, the steps Government purpose to take to check sale of Kesari Dal and non-iodised salt?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) to (e). In order to control the problem of goitre and other Iodine Deficiency Disorders in the country, the Government of India have laid down a policy for Universal Iodization of salt in a phased manner by 1992. The targets for achieving the universal salt Iodization are given below:

<i>Year</i>	<i>Target of Salt Iodization (in lakh M. Tonnes)</i>	<i>Achievement</i>
1	2	3
1986-87	7.00	7.73
1987-88	12.00	16.87
1988-89	22.00	21.90

1	2	3
1989-90	30.00	16.19 (upto Dec., 1989)
1990-91	40.00	
1991-92	50.00*	

*to be required for universal iodization of salt.

The sale of non-iodised salt has been banned under the Prevention of Food Adulteration Act/Rules in 26 districts of Madhya Pradesh. The sale of non-iodised salt has not yet been banned in the State of Rajasthan. As regards Kesari Dal, its sale in any form, for human consumption has already been prohibited under the provision of Rule 44-A of the Prevention of Food Adulteration Rules, 1955. All the States/U.Ts except Madhya Pradesh, Bihar and West Bengal have issued ban notification under the provisions of the said Rules.

The State/U.T. Governments have been advised to keep a strict vigil on sale of Kesari Dal and its admixture.

List of Pepsico Products likely to be exported

314. SHRI KHEMCHANDBHAI SOM-ABHAI CHAVDA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government have taken a decision that 10 per cent of sales of Pepsico-product are to be exported;

(b) whether the select list of items, proposed to be exported, has been finalised; and

(c) if so, the details thereof?

THE MINISTER OF TEXTILES AND

MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) According to the foreign collaboration approval granted to M/s. Punjab Agro Industries Corporation, the project shall export 50% of its total turnover every year for a period of 10 years from commencement of commercial production of which 40% will be from the company's own manufactured products and 10% from Select List Products manufactured by others. The foreign exchange inflow shall not be less than five times the foreign exchange outflow of the project during the above mentioned 10 year period.

(b) No, Sir.

(c) Does not arise.

Replacement of PVC Pipes by DDA

315. SHRI GANGA CHARAN LODHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether water supply in DDA flats (Janata) in trans-Yamuna area, Shastri Park, Delhi has been provided through PVC pipes which are defective; and

(b) if so, the details thereof and section taken or proposed by Government for replacement of these pipes by GI Iron pipes?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a)